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Title: Regarding status of implementation of the recommendations in the 151st, 156th and 158th Reports of the Standing Committee on Industry. – Laid.

12.04 ½ hrs.

(vii) STATUS OF IMPLEMENTATION OF RECOMMENDATIONS CONTAINED IN THE 151ST, 156TH AND 158TH REPORTS OF STANDING COMMITTEE ON INDUSTRY PERTAINING TO THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Sir, I lay the statement* on the Table of the House.

I am making this Statement on the status of implementation of recommendations contained in the 151st, 156th and 158th Reports of Parliamentary Standing Committee on Industry on the direction of the Hon'ble Speaker, Lok Sabha, in pursuance of the provisions of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin – Part II dated September 1, 2004.

The 151st Report of the Department Related Parliamentary Standing Committee on Industries pertaining to the Department of Heavy Industry contains 33 recommendations. These recommendations can broadly be classified into four categories-

- i. Matters pertaining to financial matters of the PSEs, raising of internal and extra-budgetary resources, budgetary support for capital investment in PSEs, etc.
- ii. Matters pertaining to excise and customs duty such as rationalization of excise duty on tractors, reduction of duty on components, etc.
- iii. Management aspects such as ensuring orders for PSEs, management of assets of public sector undertakings and coordination with State Governments and other Departments for providing support to the PSEs and
- iv. Setting up of a world class testing center for the automotive sector.

Action has already been taken in respect of the above recommendations. In some cases, these have been implemented. In others, where action is to be taken

*Statement was laid on the Table.(Placed in Library, See No. LT 2259/05)

by the other Departments, the same is being pursued assiduously. The proposal regarding the testing center is in its final stages of approval. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 12.1.2005.

The 156th Report contains four recommendations, which mainly relate to excise duty concessions to Hindustan Paper Corporation, conversion of rail line in the Lumding-Silchar sector and a new line on the Kumarghat-Agartala Section.

The Department has taken necessary action in respect of all the above recommendations and has been pursuing further with the

Ministries of Finance and Railways. The conversion of gauges has already been announced by the Hon'ble Finance Minister. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 19th April, 2005.

The 158th Report contains 7 recommendations and observations. These pertain to changes in the EXIM Policy, refund of terminal excise duty and reduction in customs duty. The Department has taken action on all the recommendations and the matter has been taken up with the Ministries of Finance and Commerce & Industry. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 24.3.2005.
